

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).1397-1398/2022

[Arising out of impugned final judgment and order dated 01-10-2024 in CRLA No.2814/2010 01-10-2024 in CRLA No. 3017/2010 passed by the High Court of Judicature at Allahabad]

PALTAN YADAV

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

Date : 28-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Ms. Neema, Adv.
Mr. Yogesh Tiwari, Adv.
Mr. Indra Mohan Tiwari, Adv.
Mr. Vikrant Singh Bais, AOR

For Respondent(s) :

Ms. Srishti Singh, AOR
Mr. Ajay Kumar Prajapati, Adv.

Mr. P. K. S. Baghel, Sr. Adv.
Mr. Kshitiz Singh, Adv.
Ms. Pallavi Baghul, Adv.
Mr. Veshal Tyagi, Adv.
Mr. Abhishek Kumar Singh, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. List the appeals in the usual course.

(D. NAVEEN)
COURT MASTER (SH)

(NIDHI MATHUR)
COURT MASTER (NSH)